

FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF MONOLITHIC INVESTMENTS PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	MONOLITHIC INVESTMENTS PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	20 th Nov 1995
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	ROC - DELHI
4.	CORPORATE IDENTITY NUMBER OF CORPORATE PERSON	U74899DL1995PTC073990
5.	ADDRESS OF THE REGISTERED OFFICE OF CORPORATE PERSON	163, VASUNDHARA APARTMENT, SECTOR-9 ROHINI, NEW DELHI NORTH WEST, DL 110088 IN
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	5 June 2022
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	SOURABH MODI 1801, Harmony Signature Tower, Ovala Naka, Ghodbunder Road, Thane (W), Mumbai - 400615 sourabhmodi21@gmail.com +91-7021450026 IBBI/IPA-001/IP-P-02409/2021-2022/13696
8.	LAST DATE FOR SUBMISSION OF CLAIMS	5 July 2022

Notice is hereby given that the Monolithic Investments Private Limited has commenced voluntary liquidation on 5 June 2022.

The stakeholders of Monolithic Investments Private Limited are hereby called upon to submit a proof of their claims, on or before 5 July 2022, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of the Liquidator: Sourabh Modi

Date and Place: 7 June 2022, New Delhi

SOURABH MODI

B Com (Hons.) CA, Regd. Insolvency Professional
IP Reg. No. IBBI/IPA-001/IP-P-02409/2021-2022/13696
Add: 1801, Harmony Signature Tower, Ovala Naka,
Thane (W), Mumbai - 400615
Email: sourabhmodi21@gmail.com

INCLUSIVE WELFARE

FM: Fiscal spending to aid growth

FE BUREAU
New Delhi, June 6

FINANCE MINISTER NIRMALA Sitharaman on Monday said economic growth will continue to be supported by fiscal spending along with an investment push. This will "impart momentum to the economy based on the idea of growth at macro level complemented by all inclusive welfare at micro level", she added.

Sitharaman was speaking at a virtual meeting of the finance ministers and central bank governors of the BRICS group.

The statement underscores the government's continued focus on capex, as it bets big on its high multiplier effect. The Centre has budgeted a capex of ₹7.50 trillion for FY23, up 27% from the actual spending of ₹5.93 trillion (including ₹62,057 crore capital infusion into Air India) in FY22. The finance ministry has already asked various infrastructure ministries to keep spending.

Several agencies have trimmed their projections for India after the Ukraine war triggered a global commodity price rise. They now forecast India's FY23 growth to remain in the range of 7.2% to 8.5%, compared with 8.7% in FY22 (last fiscal's growth was aided by a sharply-contracted base).

Several analysts have stressed the need for sustained growth in the Centre's capital expenditure, especially when private capex is yet to see a broad-based resurgence and

■ The govt continues focus on capex, as it bets big on its high multiplier effect

■ Experts have forecast FY23 growth to remain in the range of 7.2% to 8.5%, compared with 8.7% in FY22

there are significant downside risks to growth from elevated oil prices, supply-chain disruptions due to the Ukraine war and a rising interest rate scenario. It will also have to nudge CPSEs to raise their capex. In FY22, CPSEs fell just short of their revised capex target of ₹5.75 trillion.

BRICS, the minister said, should continue to serve as a platform to facilitate exchange of experiences, concerns and ideas for rebuilding a sustainable and inclusive growth trajectory.

The participants also discussed other legacy finance issues, such as infrastructure investment, New Development Bank (NDB), BRICS Contingent Reserve Arrangement (CRA) etc, the finance ministry said in a statement.

Vaishnaw: Hope to see 1st bullet train running in 2026

RAILWAY MINISTER ASHWINI Vaishnaw on Monday said the government is confident of achieving the target of running the country's first bullet train between Surat and Bilimora in Gujarat in 2026 as good progress has

been made in this direction. Vaishnaw was in Surat to inspect the progress of the government's ambitious Ahmedabad-Mumbai bullet train project. There has been good progress in construction, he said. —PTI

**CAN FIN HOMES LTD.**
CIN: L85110KA1987PLC008699
Above Canara Bank Building First Floor, Plot No. C-3, Sector-1, Noida Pincode - 201301
Email: noida@canfinhomes.com
Ph: 0120-2970164 / 65 / 67 Mob: 7625079126

APPENDIX-IV-A (See proviso to rule 8(6))
Sale notice for sale of immovable properties
SALE NOTICE for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002
NOTICE is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of Can Fin Homes Ltd., Noida Branch, will be sold on "As is where is", "As is what is", and "Whatever there is" on 12/07/2022, for recovery of Rs 10,33,170/- (Rupees Ten Lakh Thirty Three Thousand one hundred Seventy Only) due to Can Fin Homes Ltd. from Mrs. Tina Chandra/Mr. Vikram Singh/Bishambar Dayal Singh (Borrowers) and Mr. Siraju Deen Malik (Guarantors), as on 08/07/2019 together with further interest and other charges thereon. The reserve price will be Rs. 8,85,000/- (Rupees Eight Lakh Eighty Five Thousand only) and the earnest money deposit will be Rs. 88,500/- (Rupees Eighty Eight thousand Five Hundred only)

Description of the immovable property
Flat No. G-3, Ground Floor Rear Side LHS Porch, Plot No. 81, Block B-1, DLF Dilshad Ext. 2, Ghaziabad Pin-201005
East: Other Flat/Road
West: Other Flat
North: Plot No. 71
South: Plot No. 82

The detailed terms and conditions of the sale are provided in the official website of Can Fin Homes Ltd., (www.canfinhomes.com). Please refer to the following link <https://www.canfinhomes.com/SearchAuction.aspx>
Date: 06.06.2022
Place: Noida

Sd/-
Authorized Officer, Can Fin Homes Ltd.

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FOR THE ATTENTION OF THE STAKEHOLDERS OF MONOLITHIC INVESTMENTS PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate person	MONOLITHIC INVESTMENTS PRIVATE LIMITED
2.	Date of incorporation of corporate person	20th Nov 1995
3.	Authority under which corporate person is incorporated/registered	ROC - DELHI
4.	Corporate identity number of corporate person	U74899DL1995PTC073990
5.	Address of the registered office of corporate person	163, VASUNDHARA APARTMENT, SECTOR-9 ROHINI, NEW DELHI, NORTH WEST DL 110088 IN
6.	Liquidation commencement date of corporate person	5 June 2022
7.	Name, address, email address, telephone number and the registration number of the liquidator	SOURABH MODI 1801, Harmony Signature Tower, Ovala Naka, Ghodbunder Road, Thane (W), Mumbai - 400615. sourabhmodi21@gmail.com +91-7021450026 IBBI/IPA-001/IP-P-02409/2021-2022/13696
8.	Last date for submission of claims	5 July 2022

Notice is hereby given that the Monolithic Investments Private Limited has commenced voluntary liquidation on 5 June 2022.

The stakeholders of Monolithic Investments Private Limited are hereby called upon to submit a proof of their claims, on or before 5 July 2022, to the liquidator at the address mentioned against their claim.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator: Sourabh Modi
Date and Place: 7 June 2022, New Delhi

By order of the Board
For NEL Holdings South Limited
Sd/-
Prasant Kumar
Company Secretary & Chief Compliance Officer

Place: Bengaluru
Date: June 06, 2022

Less support for climate policies in rich nations: CEA

STATING THAT THERE is far less support for climate policies, including tax on fossil fuels, in rich nations, chief economic adviser (CEA) V Anantha Nageswaran on Monday said that developed countries should convince their public about the urgency of adopting policies to mitigate the risks of climate change.

Speaking at an event here, Nageswaran said when developed countries advise their developing counterparts what the latter should be doing on climate change, they have an even more important task. "That is to convince their own public of the importance of climate change mitigation policies," he said. The overall support for green policy is the lowest in Denmark, France and Germany followed by Australia, the CEA said, citing a report. Australia, Canada, Denmark, Germany, the UK and the US are among the developed countries that are opposed to carbon taxes. —FE BUREAU

Flour exports spike after wheat shipment ban

BANIKINKAR PATTANAYAK
New Delhi, June 6

EXPORTS OF WHEAT flours have witnessed a sudden and unusual spike in the aftermath of the ban the outboard shipment of wheat, industry sources told FE, indicating that many traders may be using this route to beat the prohibition on the grain's exports. The spike is likely to alarm the government, which has already tightened its scrutiny of wheat shipments.

Sources in the milling industry said wheat flour exports may have jumped at least 7-8 times sequentially since the wheat export ban was imposed. Usually monthly exports at this time of the year are about 6,000-8,000 tonnes. However, the shipments in the month since the ban, which was imposed on May 13, could be at least 60,000-70,000 tonnes, according to the sources. To be sure, wheat flour exports are not yet banned or restricted. In value term, exports of wheat or meslin flour jumped 64% last fiscal from a year before to \$247 million, according to the DGCI



data. In contrast, wheat exports had jumped 274% in FY22 to \$2.12 billion.

"Flour exports have seen unusual surge, especially in the past 10 days or so, after the government announced a sudden ban on wheat," said a flour miller from Karnataka. Another miller said, "There is a buzz that some traders may be using this route to bypass the wheat export ban. However, a lot of orders are also flowing in to genuine flour millers, probably as a consequence of the wheat export ban."

On Friday, commerce, industry and food minister Piyush Goyal warned traders of action if they are found to have used illegal, back-dated letters

of credit (LCs) to seek permits to ship out wheat.

His statement followed a similar warning by the directorate general of foreign trade on May 30 to refer suspected cases of back-dated LCs to the Central Bureau of Investigation and the Economic Offence

**TATA POWER**
THE TATA POWER COMPANY LIMITED
Registered Office: Bombay House, 24, Homi Modi Street, Mumbai 400 001.
Tel: 91 22 6605 8282 CIN: L28920MH1919PLC000567
Email: helpdesk@tatapower.com Website: www.tatapower.com

NOTICE OF RECORD DATE
NOTICE is hereby given pursuant to Section 91 of the Companies Act, 2013 that Thursday, 7th July 2022 has been fixed as the Record Date for the purpose of payment of:
i. Annual interest on the 100 - 9.15% Secured Redeemable Non-Convertible Debentures aggregating a cumulative face value of ₹20,00,00,000 each (STRP-PLD 03) and
ii. The redemption proceeds of the Separately Transferable Redeemable Principal Part L of these Debentures (INE245A07234), aggregating ₹20,00,00,000
Both due on 22nd July 2022.
For The Tata Power Company Limited
Sd/-
H. Mistry
Company Secretary

Place: Mumbai
Dated: 6th June 2022

**Bank of Baroda**
Meerut Cantt. Branch

POSSESSION NOTICE (For Immovable Property)
(As per Appendix IV read with rule 8(1) of the Security Interest (Enforcement) Rules, 2002)
Whereas, the undersigned being the Authorized Officer of the BANK OF BARODA, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002, issued a demand notice calling upon the Borrower/Guarantors as given below to repay the amount mentioned below within 60 days from the receipt of the said notice. The Borrower having failed to repay the amount, notice is hereby given to the Borrower/Guarantors and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section (4) of the act read with rule 8 of the security interest Enforcement rules, 2002 on the date mentioned below against their names. The Borrower/Guarantors in particular and the public in general are hereby cautioned not to deal with the property, and any dealings with the property will be subject to the charge of BANK OF BARODA, MEERUT CANTT BRANCH for an amount detailed below and interest together with expenses thereon. The Borrower's attention is invited to provisions of Sub-section 8 of section 13 of the Act, in respect of time available, to redeem the secured assets.

S No.	Name of the Borrowers/Guarantors	Description of Immovable Properties	Date of Demand Notice	Outstanding Amount
1.	Borrower: 1. M/s Shri Shri Industries through its partner Mr. Sunil Tyagi and Mrs. Seema Tyagi registered office at No. 292/1, Mohkamur, Delhi Road, Meerut- 250002. U.P. (Borrower) 2. Mr. Sunil Tyagi S/o Shri. Gajendra Singh Tyagi resident of H. No. E-161, Sector-3, Sushant City, NH-58, Meerut, U.P. (Partner in M/s Shri Industries) 3. Mrs. Seema Tyagi W/o Mr. Sunil Tyagi resident of H. No. E-161, Sector-3, Sushant City, NH-58, Meerut, U.P. (Partner in M/s Shri Industries). 4. Mr. Dharamveer Kathuria S/o Shri Khimchandra resident of H. No. 304, Kathuria Bhawan, Brahmputri, Meerut, U.P. (Guarantor)	Equitable Mortgage of property a commercial land with any construction thereon measuring 363.64 square meters or 3914.22 sq. feet situated at Common Plot No. 5, Part of Khadra No. 292 situated at Village Mohkamur, Pargana and Tehsil Meerut in the name of Mrs. Seema Tyagi W/o Mr. Sunil Tyagi and bounded as under: East: Land of other people, West: 16 feet wide way, North: Plot of Smt. Aarti Agarwal, South: 16 feet wide way	29.03.2022	Rs. 2885634.52 as on 28.02.2022 + further interest and other Charges w.e.f. 01.03.2022
2.	Borrower: 1-Mr. Sunil Tyagi S/o Shri Gajendra Singh Tyagi resident of H. No. E-161, Sector-3, Sushant City, NH-58, Meerut, U.P. 2. Mrs. Seema Tyagi W/o Mr. Sunil Tyagi resident of H. No. E-161, Sector-3, Sushant City, NH-58, Meerut, U.P. 3. Mr. Ashok Gupta s/o Shri Ram Avatar Gupta resident of H. No. 93, Motor Wali Gali, Begum Bagh, Meerut, U.P. (Guarantor)	Equitable Mortgage of property a commercial land with any construction thereon measuring 363.64 square meters or 3914.22 sq. feet situated at Common Plot No. 5, Part of Khadra No. 292 situ at Village Mohkamur, Pargana and Tehsil Meerut in the name of Mrs. Seema Tyagi W/o Mr. Sunil Tyagi and bounded as under: East: Land of other people, West: 16 feet wide way, North: Plot of Smt. Aarti Agarwal, South: 16 feet wide way	29.03.2022	Rs. 2230918.88 as on 28.02.2022 + further interest and other Charges w.e.f. 01.03.2022

Date : 07.06.2022
Place: Meerut
Chief Manager/Authorized Officer, Bank of Baroda

**CAN FIN HOMES LTD.**
CIN: L85110KA1987PLC008699, Above Canara Bank Building First Floor, Plot No. C-3, Sector-1, Noida Pincode - 201301
Email: noida@canfinhomes.com Ph: 0120-2970164 / 65 / 67 Mob: 7625079126

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
SALE NOTICE for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9(1) of the Security Interest (Enforcement) Rules, 2002
NOTICE is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of Can Fin Homes Ltd., Noida Branch, will be sold on "As is where is", "As is what is", and "Whatever there is" on 28/06/2022, for recovery of mentioned hereinafter due to Can Fin Homes Ltd. from respective Borrowers and Guarantors as on the respective dates of demand notice together with further interest and other charges thereon.

Sr. No.	Name of the Borrowers and Guarantors	Date of Demand Notice	Amount due as per Demand Notice	Reserve Price	Earnest Money Deposit	Type of Possession	Description of the property
1.	Mr. Santu Ram/Mrs. Baleshwari (Borrower) and Mr. Dharendra Singh Rawat (Guarantor)	04.05.2018	Rs. 18,32,528/-	Rs. 15,90,000/-	Rs. 1,59,000/-	Physical	Flat No. Y-271A, Ground Floor, EWS, Block-Y, Sector-12 Noida, Distt. Gautam Budh Nagar, UP 201301
2.	Mr. Rajdeep/Mrs. Minakshi Jain (Borrower) and Mr. Vishal Arora (Guarantor)	08.05.2018	Rs. 19,82,521/-	Rs. 17,00,000/-	Rs. 1,70,000/-	Physical	Plot No. C-4/289, First Floor, Yamuna Vihar Delhi Pin 110053, Plot Area-35 Sqm approx.

For detailed terms and conditions of the sale, provided in the official website of Can Fin Homes Ltd., (www.canfinhomes.com) please refer to the following link <https://www.canfinhomes.com/SearchAuction.aspx>
Date: 06.06.2022 Place: Noida
Sd/- Authorised Officer, CAN FIN HOMES LTD.

**GUJARAT GAS LIMITED**
Registered Office: Gujarat Gas CNG Station, Sector 5/C, Gandhinagar - 382006, Gujarat
Tel: +91-79-26462980 Fax: +91-79-26466249 Website: www.gujaratgas.com
E-mail Id: investors@GUJARATGAS.com
CIN: L40200GJ2012SGC069118

NOTICE TO THE SHAREHOLDERS
NOTICE is hereby given to Shareholders of Gujarat Gas Limited for:
1. Registration / updation of E-mail Ids:
Manner of registering/updating E-mail Ids with R&TA/Depository Participants
The Members holding shares in physical mode who have not registered their E-mail addresses with the Company's R&TA can get the same registered by sending following documents by E-mail at einward.ris@kfintech.com or by writing to the Registrar and Share Transfer Agent of the Company, viz., KFin Technologies Limited ("KFinTech") at KFin Technologies Limited, Unit: Gujarat Gas Limited, Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500 032:
a. Assigned request letter mentioning your name, folio number and complete address;
b. Self attested scanned copy of the PAN Card; and
c. Self attested scanned copy of any document (such as Driving Licence, Passport) in support of the address.
Shareholders holding Shares in Demat mode are requested to update their E-mail addresses with their Depository Participants.
2. Registration of Mobile No.:
• For Demat Shareholders: Please update your Mobile No. with your respective Depository Participants.
• For Physical Shareholders: Please contact R&TA and kindly refer communication dated 27th January, 2022 uploaded on <https://www.gujaratgas.com/resources/downloads/investor-service-procedure-for-physical-shareholders-29122021.pdf>
3. Dematerialization of Shares:
As per Regulation 40 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended the requests for effecting transfer of securities shall not be processed unless the securities are held in the dematerialised form with a depository. Provided further that transmission or transposition of securities held in physical form shall be effected only in dematerialised form. Shareholders are hereby informed with benefits of holding shares in dematerialised mode:
• No Stamp duty on transfer of securities.
• Immediate and fast transfer of securities.
• Elimination of 'Bad Deliveries'.
• Elimination of risk by loss, theft, mutilation etc.
• Faster settlement and disbursement of Corporate benefits like Bonus, Rights, Dividends etc.
• Elimination of mismatch in Bank Accounts and Address.
• Convenient Nomination facilities.
• Convenient Transmission formalities in case of death of a holder.
• SMS Alert facility by Depository.
• Ease in Portfolio Monitoring.
• Periodic Status Report by Depository Participants.
In view of above, we once again request shareholders who are holding shares in physical form to convert their shares in Demat mode.
4. Investor Service Procedure for Physical Shareholders:
SEBI vide its Circular dated 3rd November, 2021 and 14th December, 2021, has introduced common and simplified norms for processing investor's service request by Registrar & Share Transfer Agents (R&TAs) of the companies and norms for furnishing PAN, KYC and Nomination detail. The said communication is available at <https://www.gujaratgas.com/resources/downloads/investor-service-procedure-for-physical-shareholders-29122021.pdf>
Shareholders are requested to take note of the communication which has been issued to shareholders on 27th January, 2022.

For Gujarat Gas Limited
Sd/-
Sandeep Dave
Company Secretary & Compliance Officer

Date: 6th June, 2022
Place: Ahmedabad

